

ITEM NO.19

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9818/2013

SANJAY KUMAR JAIN

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(with office report)

Date : 15/01/2016 This petition was called on for hearing today.

For Petitioner(s) Mr.Kamal Pundir,Adv.
Dr. Vinod Kumar Tewari,Adv.

For Respondent(s) Ms.Jemtiben,Adv.
Mr. A. Raghunath,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The respondent Nos.2-4 have failed to file the counter affidavit within the period stipulated under the rules.

Ld.counsel for the petitioner has filed the requisites after the period prescribed for such filing. The delay has been satisfactorily explained by the Ld.counsel. Therefore, the same is condoned, and, accordingly, notice shall be issued to the respondent No.1 with utmost dispatch.

List the matter again on 01.03.2016.

(M V RAMESH)
Registrar

SB